

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH

AT HYDERABAD

O.A.SR.3895/99

Date of Order : 21.7.99

BETWEEN:

O.A. 1087/99

K.V.Brahmananda Reddy

.. Applicant

AND

1. Union of India,  
Rep. by its Chairman,  
Railway Board, Rail Nilayam,  
New Delhi.
2. The Financial Advisor and  
Chief Accounts Officer,  
South Central Railway,  
Rail Nilayam,  
Secunderabad. .. Respondents.

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Counsel for the Applicant .. Mr.P.Krishna Reddy

Counsel for the Respondents .. Mr.K.Siva Reddy

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CORAM :

HON'BLE JUSTICE SHRI D.H.NASIR : VICE CHAIRMAN

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

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O R D E R

( As per Hon'ble Shri R.Rangarajan,Member(Admn.) )

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Mr.P.Krishna Reddy, learned counsel for the applicant and Mr.K.Siva Reddy, learned standing counsel for the respondents.



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2. The applicant in this OA is a Group-~~A~~ officer of the Indian Railways. He has submitted a representation for change of date of birth addressed to R-2. That representation was disposed of by the impugned order No.AAD/KVBR dated 16.3.95 (A-1).

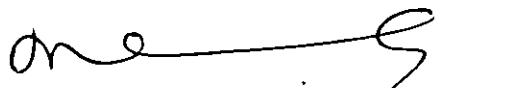
3. This OA is filed challenging the above impugned order.

4. The applicant has been informed earlier also by order No.AAD/KVBR, dated 3.12.91 (A-4) that the change of date of birth in respect of Group-~~A~~ lies only within the competence of the President of India. It is not understood why the applicant submitted a representation to R-2. That itself is not a proper course of action on the part of the applicant. The respondents instead of ~~passing an order~~ <sup>returning</sup> returned back the application saying that he should address the competent authority. ~~However they have issued the impugned letter~~ dated 16.3.95.

5. It is open for the applicant to approach the proper authorities if he still desires the change of date of birth. The question of limitation if any will be considered by that appropriate authority in accordance with the law.

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6. With the above observation the OA is ordered accordingly. No costs.

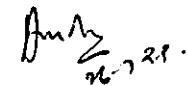


(R.RANGARAJAN)  
Member(Admn.)



(D.H.NASIR)  
Vice Chairman

Dated : 21st July, 1999  
(Dictated in Open Court)



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